

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 335/91  
TR.A.NO.

199

DATE OF DECISION 22.4.1994

Shri R.D.Raut

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? *M*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *M*

M.R.Kolhatkar  
(M.R.KOLHATKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA No. 335/91

Shri R.D.Raut  
v/s.  
Union of India & Ors.

... Applicant  
... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

None for the Applicant

Shri R.P.Darda  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 22.4.1994

(PER: M.S.Deshpande, Vice Chairman)

The applicant by this application challenges the order imposing the penalty of reduction of pay by two stages passed on 6.4.1990 by disciplinary authority and confirmed in appeal by the appellate authority.

2. There was no appearance on the part of the applicant when the matter was called for hearing. We have heard Shri Darda, learned counsel for the respondents and perused the record. The charge related to bringing one bottle of liquor inside the premises of the factory with malafide motives and the finding of the Enquiry Officer, <sup>was</sup> that the applicant did come to factory on duty with one bottle of whisky and held him guilty of all the charges levelled against him. We, therefore, cannot interfere with that finding. The penalty of reduction does not appear to us in any way to be disproportionate to charge which was proved. We, therefore, see no merit in the application, it is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER (A)

.....  
(M.S.DESHPANDE)  
VICE CHAIRMAN